

# 1 WA-423-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN

# ON THE 15<sup>th</sup> OF APRIL, 2025

## WRIT APPEAL No. 423 of 2025

### SINDHRAJ SINGH

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Arun Kumar Pandey - Advocate for appellant.

Dr. S.S Chouhan - Government Advocate for respondents/State.

#### <u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The order impugned dated 29.01.2025 has been passed by the learned

Single Judge by observing as under:-

"4. On hearing the contentions, the petitioner is directed to file a fresh representation in this regard within a period of 15 days from the date of receipt of certified copy of this order to the respondents/concerning authority who, in turn, is directed to decide the same within a period of 90 days in the light of Full Bench decision in Jagdish Prasad Dubey (supra).

7. Under these circumstances, the petitioner is directed to submit a detailed representation to the respondents-authorities regarding his less post-retiral claims which have been paid to him. In case such a representation is filed within 15 days from today, the authorities are directed to consider the same and pass a selfcontained speaking order after giving audience to the petitioner within a period of 90 days from the date of receipt of certified copy of this order."

Till date, the appellant has not filed representation in terms of the



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order dated 29.01.2025. We further grant 15 days time in terms of impugned order and on receipt of the same, the respondents are directed to decide the same within a period of 60 days from the date of receipt of the representation in the light of Full Bench decision of this Court in Writ Appeal No.815 of 2017 (State of M.P. and others vs. Jagdish Prasad Dubey) dated 06.03.2024. The decision so taken by the respondents shall be communicated to the appellant within three days thereafter.

Needless to state if the appellant is still aggrieved, he may challenge the same before the appropriate forum, in accordance with law.

Accordingly, the writ appeal is disposed of.

#### (SURESH KUMAR KAIT) CHIEF JUSTICE

(VIVEK JAIN) JUDGE

psm